

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**PRINCIPAL BENCH, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 263 of 2021**

**IN THE MATTER OF:**

**Edelweiss Asset Reconstruction Company Ltd. ...Appellant**

**Versus**

**Siddharth World Trade Pvt. Ltd. ...Respondent**

**Present:**

**For Appellant: Mr. Kaushik Mishra and Mr. Shivendra Singh,  
Advocates.**

**For Respondent:**

**ORDER**  
**(Through Virtual Mode)**

**05.04.2021:** Shri Kaushik Mishra, Advocate representing the Appellant submits that after denovo hearing was ordered due to reconstitution of Bench in September, 2020, the matter has been adjourned time and again and order of admission in regard to application of Appellant filed under Section 7 of the I&B Code has not been passed till date despite lapse of considerable time. However, the appeal has become infructuous as the matter has been heard and order reserved. In view of the same, learned counsel for the Appellant seeks leave to withdraw the appeal.

In the given circumstances, appeal is permitted to be withdrawn. Appeal stands disposed off as withdrawn.

**[Justice Bansi Lal Bhat]**  
**Acting Chairperson**

**[Dr. Ashok Kumar Mishra]**  
**Member (Technical)**

*am/gc*